

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

18/03/2019

O.A./260/598/2017

S K LENKA
-V/S-
M/O RAILWAYS

ITEM NO:45

FOR APPLICANTS(S) Adv. : Mr. N.R. Routray

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>It is submitted by applicant's Counsel that during the pendency of the O.A. the Inquiry Officer has submitted his inquiry report after conducting inquiry ex-parte in the absence of the applicant. Copy has been served and he has already submitted representation on the inquiry report to the disciplinary authority.</p> <p>In view of the above, it is not necessary to keep this O.A. pending, since the O.A. is filed against appointment of Inquiry Officer on the ground of bias. Therefore, the O.A. is disposed of at this stage with a direction to Disciplinary Authority (Respondent No.3) to consider the reply/representation submitted by the applicant after receiving the report of the inquiry officer and pass an appropriate order as per law.</p>

The O.A. is disposed of accordingly. No costs.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

kb